(b) if so, the details and purpose thereof;

(c) whether Government are aware that the issue of new guidelines has created problems for the students who began internship period in different hospitals all over the country in August, 1995; and

(d) if so, what remedial measures are being taken to help these students?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b) A candidate with recognised medical qualification is required to undergo full 12 months compulsory rotating internship after obtaining the qualification, either in India or in the country granting that qualification. The Medical Council of India has decided to permit students who have taken admission in recognised medical institutions in erstwhile U.S.S.R. before 1.1.95 to do 9 months internship in India after completion of 5 years medical studies in erstwhile USSR and remaining period of internship in India after obtaining the degree. For those students who have taken admission into recognised medical institutions in the erstwhile USSR after 1.1.95. Medical Council of India has decided to permit them to do 12 months internship training in India/ Russia after obtaining the requisite degree i.e. after one year preparatory course plus six year medical course in the erstwhile USSR.

(c) and (d) No, Sir. The Medical course in Russia is of six years duration after one year of preparatory course. The degree of M.D. 'Physician' is granted after this period of study. Earlier the Medical Council of India had decided not to grant provisional registration to stud-lents for doing internship in India unless the candidate had obtained the degree. The Medical Council of India in its meeting held on 31.7.96 and 1.8.96 has reviewed its earlier decision taking into consideration representations received from various sectors and has decided that the students who have taken admission to already recognised institutions prior to 1.1.96 can be permitted to do internship in India after one year preparatory course and five years medical course.

Bask facilities available at international and national airports

3568. SHRI LACHHMAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether basic facilities, are made available at international and national airports;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken in proposed to be taken by Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) to (d) The Airports Authority of India (AA1) have already provided all basic passenger amenities at its international and domestic airports from where scheduled commercial services operate. Improvement of facilities is a constant process, keeping in view the need for additional facilities and availability of financial resources.

Setting up of Private Banks by Corporate Sector

3569. SHRI SANJAY DALMIA: Will the Minister of FINANCE be pleased to state:

(a) whether leading corporated houses of the country interested in setting up private banks, are mounting pressure on the RBI to change its latest selection norms which virtually disallows the established companies from entering into the banking sector;

(b) if so, the details thereof and whether RBI has decided a formula for selection of the private sector banks;

(c) if so, the details thereof; and